

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1857 of 2018

IN
DFR NO. 4713 OF 2018

Dated: 29th January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

JSW Energy Limited

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar
Mr. Rohan Ahlawat for R-1
Ms. Manpreet Kaur for R-2
Ms. Surabhi Guleria for R-3

ORDER

IA No. 1857 OF 2018

(Appln. for leave to file)

We have heard learned counsel for the applicant/appellant. Since the Appellant is the affected party by virtue of the communication in question. For the reasons stated in the application, IA No. 1857 of 2018 (Application for leave to file) is allowed. The application is disposed of.

DFR NO. 4713 OF 2018

Learned counsel for the Respondents may file reply on or before 28.02.2019 with advance copy to the other side along with Vakalatnama. Thereafter, rejoinder may be filed on or before 18.03.2019 with advance copy to the other side. Interim order, if any, shall continue till the next date of hearing.

List the matter on **25.03.2019**.

(S. D. Dubey)
Technical Member

pr/vg

(Justice Manjula Chellur)
Chairperson